THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI (ANNASAHEB SHINDE) : (a) to (c) A statement is laid on the Table of the Sabha. [See Appendix LXXX, Annexure No. 31]

(tl) Government do not consider it necessary to hold an enquiry into the matter.

†अखिल भारतीय महापौर परिषद् का ज्ञापन

143. डा० भाई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अखिल भारतीय महापौर परिषद् ने कलकत्ता निगम को भंग करने के संबंध में एक ज्ञापन प्रधान मन्त्री को दिया था ; और

(ख) यदि हां, तो क्या उसमें इस आरोप के समर्थन में कोई तथ्य दिए गए थे कि निगम को राजनीतिक कारणों से भंग किया गया था ?

ALL INDIA MAYORS COUNCIL'S MEMORANDUM

143. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the All India Mayors Council had submitted to the Prime Minister a memorandum regarding the dissolution of the Calcutta Corporation ; and

(b) if so, whether the memorandum contained any facts in support of the allegation that the said Corporation was dissolved due to political reasons ?]

स्वास्थ्य और परिवार नियोजन मंत्रालय में राज्य मंत्री (प्रो० देवी प्रसाद चट्टोपाध्याय) : (क) जी हां ।

(ख) राज्य सरकार से उत्तर की प्रतीक्षा की जा रही है और प्राप्त होने पर सभा-पटल पर रख दिया जायेगा ।

(b) The reply is awaited from the State Government and shall be placed on the Table of the Sabha on receipt.]

TAKING OVER OF FOOD TRADE

168. SHRI T. V. ANANDAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal under Government's consideration to take over Food Trade to stabilise the price-level in the country ; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) and (b) Complete take over of food trade is not contemplated at present. A considerable volume of wholesale trade in major foodgrains is already being transacted through public agencies in order to stabilise prices.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

THE CONTINUED RISE IN PRICE OF SUGAR SOLD IN OPEN MARKET

SHRI A. G. KULKARNI (Maharashtra): Sir, I beg to call the attention of the Minister of Agriculture to the continued rise in price of sugar sold in the open market and the delay on the part of the Government to announce its new sugar policy.

[MR. DEPUTY CHAIRMAN in the Chair]

THE MINISTER OF AGRICULTURE (SHRI FAKHRUDDIN ALI AHMED) : Sir, on the 17th March, 1972, I made a statement on the floor of this House in response to a Calling Attention Notice by Shri A. G. Kulkarni and Dr. Bhai Mahavir explaining in detail the reasons for the rise in prices of sugar sold in the open market. That was in the context of the widespread expectation prevailing at that time of a possible increase in the Excise Duty on sugar in the budget for the year 1972-73 and its consequent effect on the price trends in the market. Within a few days after the announcement of the budget proposals on the 15th March, 1972,

[Shri Fakhruddin Ali Ahmed] the prices of sugar, which had risen steeply, showed a downward trend and this trend was kept up throughout the month of April with the result that there was a fall by as much as Rs. 20 to Rs. 25 per quintal in the wholesale prices of sugar in the open market. Again, with the raising of the tariff value of sugar from Rs. 190 to Rs. 200 per quintal with effect from the 1st May, 1972, the sugar prices in the open market began to rise slightly and during the last few days the prices have been fluctuating within narrow margins. Nevertheless, the present level of prices of sugar in the open market is a matter of concern.

The efforts of the Government are presently directed towards evolution of a rational policy, which would help to augment the sugar production in the country on a long-term basis. This policy will also necessarily take into account the reasonable level of prices that should be paid to the sugarcane growers in order that sugarcane supply to the required extent would be available for manufacture of sugar. In evolving this policy, the Ministry of Agriculture has to hold consultations with various other Ministries who are also concerned with one aspect or the other of the problem, and this process of consultation inevitably takes time. The Government are nevertheless aware of the urgency of taking final decisions in this matter and I would like to assure the House that there would be no avoidable delay.

SHRI A. G. KULKARNI : Sir, I want to recall that when this matter was brought up in the month of March, the Government promised to take some speedy decisions involving a rational policy, a new sugar policy in connection with the price of sugarcane to be paid so that before sowing starts the agriculturists and the growers will know what they are going to get. Sir, again the periodic convulsion has started in the sugar industry and the Government's delay in evolving a rational policy alone is the factor responsible in the present circumstances. Sir, I think it is a ridiculous state of affairs that when the Government has got all the advice and the expert opinion with it, it has not evolved a rational policy. For the last 5 years, in this very House we have discussed the Sen Commission Report, and there a long perspective was given. But, Sir, the Sugar Directorate has given a very decent burial to the Sen Commission Report, and nobody now remembers whether any such report was made, whether any policy guidelines had been found out after an expert study. So, in this connection, Sir, we see that it is a very sorry spectacle. Sometimes the consumers slap the Sugarcane Directorate ; sometimes it is the cane growers who slap the Sugarcane Directorate. Sir, it is a very sinister game, and the Minister says that he is in a helpless position. Why are you not taking proper steps ? Some members think that by causing loss to the sugarcane grower, the consumers will be benefited. Sir, this is a wrong notion. If you pay an incentive price to any farmer or agriculturist, you will get such ample production as | you yourself have experienced two years back. Sir, I do not want to utter some type of radical words, blaming anybody. But, Sir, I am exhausted with this and I plead with the hon. Minister to adopt a rational policy. I want to know whether the Government will ultimately take any step in this connection.

Sir, also I want to know this. All along they have been demanding statutory protection and you say that you are considering. In the meantime, the High Court of Allahabad has quashed the Government's contention. Decontrol and partial decontrol has not got any legal validity. The sugarcane magnets in course of the decontrol period made tons of money and in the case of control goes to the High Court and gets an injunction. What do you want to say on this ?

Sir, I want to know whether it is also a fact that again a new controversy has been started whether there should be control in the north and decontrol in the south, or control in the south and decontrol in the north. ..

DR. BHAI MAHAVIR (Delhi) : For what ?

SHRI A. G. KULKARNI : Mr. Mathur knows it very well...

SHRI JAGDISH PRASAD MATHUR (Rajasthan) : for the coffers of the Congress...

SHRI A. G. KULKARNI : No, no. आप को कैको की इंक्वायरी अभी पूरी नहीं हुई ।

MR. DEPUTY CHAIRMAN : Mr. Kulkarni, you complete your clarification.

SHRI A. G. KULKARNI : I am just completing. I want to get the clarification

whether in this connection the Tamil Nadu State and the private sector sugarcane growers in Tamil Nadu are demanding that the price paid should be lower because they want to exploit the sugarcane growers there, and if so, what is the Government's view in this connection ?

Lastly, Sir, whether it is a fact that two or three years back there was a proposal either to nationalize the sugar industry or for the creation of a Sugar Marketing Board. The Cabinet has approved the same. I want to know specifically from the Government that when the Cabinet has given its approval for creating a Marketing Board, why that proposal has also been buried, and whether the Indian Sugar Mills Association is responsible to curb it.

SHRI FAKHRUDDIN ALI AHMED : Sir, I share the concern of the hon. Member so far as the sugar prices are concerned and also on account of the delay in announcing our long-term policy. But I would like to assure the hon. Member that all possible action has been taken by my Ministry and now the matter has reached a stage where it is in a sort of consultation with other Ministries which are involved. I hope, that stage will also be over soon and it will be possible for us to announce a long-term sugar policy as early as possible, without any further delay.

So far as the cane-growers in Madras are concerned, it is a fact that though high prices for sugar have been charged by Sugar Mills in the Madras area also the cane-growers in that area have hardly been paid more than the minimum price. In fact this matter was brought to my notice. At one of the meetings it was stated by the representatives of the factory owners that they would pay prices higher than the minimum prices fixed by the Government. In fact, I have written to the Chief Minister of Tamil Nadu to see that higher prices were paid to the growers by mills...

SHRI A. G. KULKARNI : The Tamil Nadu Government is supporting the black-moneyed people in the State.

SHRI FAKHRUDDIN ALI AHMED : . . .because they have been charging very high prices in that region also and that they should not take entire advantage of the high price of sugar sold in the free market.

As you are aware, it was only through the intervention of the Chief Ministers in other States that prices higher than the minimum prices fixed by the Government were paid to the cane-growers and unless and until, in these matters, the State Government comes to the rescue of the cane-growers it will be very difficult for me alone, by issuing instructions, to see that those price3 are paid to the cane-growers. We shall still pursue this matter and see that higher prices are paid to the cane-growers in the Madras area also.

So far as the recommendations of the Sen Commission are concerned, they are also under consideration as a point of our general policy approach.

SHRI A. G. KULKARNI : Just one clarification : About the Marketing Board, the Cabinet has passed a Resolution. Why are you not creating a statutory Board ?

SHRI FAKHRUDDIN ALI AHMED : We are reconsidering the whole matter.

डा० भाई महावीर : श्रीमन्, यह जानकर तो सदन को कुछ तसल्ली हुई कि गवर्नमेंट एक रैशनल पालिसी बनाने की कोशिश कर रही है अर्थात् इर्रेशनल पालिसी अब आगे जारी रखना गवर्नमेंट को शायद पसन्द नहीं । मैं जानना चाहता हूं कि क्या सरकार इस नीति को सही मानती है कि जब देश के अलग अलग जोंस में गन्ने की कीमतों के अन्दर अन्तर है कास्ट आफ प्रोडक्शन के अन्दर, चीनी के उत्पादन व्यय के अन्दर, अन्तर है तो फिर लेवी प्राइस एक रखने का परिणाम क्या यह नहीं है कि कुछ क्षेत्रों की मिलों को जरूरत से ज्यादा मुनाफा मिल रहा है और कुछ दूसरे क्षेत्र की मिलें घाटे के अन्दर दबती जा रही हैं । तो मैं जानना चाहूंगा मंत्री जी से, कि लेवी प्राइस बराबर है सारे देश के लिये इसके बाद भी जहां उत्तर में चीनी मिलें 10 से 12 रु० क्विंटल तक गन्ना उत्पादकों को देती है वहां दक्षिण में 8 या साढ़े 8 रुपये प्रति क्विंटल ही गन्ना उत्पादकों को दिया जाता है तो चीनी की कीमत का बढ़ना एक चिन्ता का विषय है वहां पर क्या सरकार यह भी विचार किया करती है या नहीं कि बढ़ती हुई चीनी की कीमत का कुछ हिस्सा गन्ना के उत्पादक को भी मिलना

[डा० भाई महावीर]

चाहिये और वह गन्ना के उत्पादक को नहीं मिलता है। इसकी वजह यह है कि दक्षिण में गन्ने की कीमत बहुत कम रखी गई है जब कि वहां पर गन्ने से जो चीनी मिलती है वह ज्यादा है और इसकी वजह से चीनी की मिलों को वहां मुनाफा ज्यादा होता है। तो महोदय, दक्षिण की चीनी मिलों के लिये एक्साइज का कंसेशन होते हुये भी आप वहां के गन्ना उत्पादकों को वैसी कीमत क्यों नहीं दिलवाते जैसी कि उत्तर प्रदेश में या उत्तरी जोन में गन्ना उत्पादकों को मिलती है।

दूसरी बात, महोदय, यह कि सात साल पहले सेन कमिशन ने सुझाव दिया था। चीनी की कीमतें इस बार फिर बढ़ती जा रही हैं और मंत्री जी ने कहा है कि यह बड़ी चिन्ता का विषय है। और सात साल पहले सेन कमिशन ने जिस बफर स्टाक बनाने का सुझाव दिया था, यदि वह स्टाक बन गया होता तो पिछले साल 21 लाख टन चीनी जो शुगर सीजन शुरू होने पर हमारे हाथों में बकाया थी, उसका कुछ हिस्सा बफर स्टाक के रूप में रख सकती थी और इस तरह से सरकार ऐसी कठिनाइयों के समय में उस चीनी को रिलीज करके कीमतों को उचित सामान्य स्तर पर लाने की बात नहीं कर सकती थी ? तो इस तरह से बफर स्टाक बनाने के सुझाव के बारे में सरकार ने कोई फैसला नहीं किया इतने सालों तक, तो क्या सरकार इस बारे में प्रकाश डालेगी कि इस बारे में विचार किया जा रहा है या नहीं ?

तीसरी चीज महोदय, मैं यह निवेदन करना चाहता हूं कि जैसे हमारे मित्र श्री कुलकर्णी जी ने कहा कि किसी नेशनलाइज्ड के नाम पर, या किसी और के नाम पर सरकार चीनी मिलों का एक्सपेन्शन और मौडर्नाइजेशन कर रही है। जो मिलें अन--इकौनौमिक युनिट्स हैं मिलों के अनुसार या सरकार के असेसमेंट के अनुसार, उन मिलों को अपने आप अन-इकौनौमिक युनिट्स बनाने का सरकार ने विधान किया है। तो मैं यह जानना चाहता हूं कि सरकार ने इस बारे में विचार किया है या नहीं ? क्योंकि आज कई मिलें हैं जो अन-इकौनौमिक युनिट्स हैं और जिन्हें या तो सरकार चला रही है या उन्हें उसने ले लिया है। इस तरह से उन मिल वालों की समस्या और परेशानी तो खत्म हो जाती है, लेकिन सरकार के लेने से वे घाटे में चलती रहती हैं। तो मैं यह जानना चाहता हूं कि इस तरह की स्थिति से इस समस्या का कोई हल निकल सकता है और देश में जो चीनी की समस्या तथा कठिनाई पैदा हो गई है उसमें सुधार की आशा की जा सकती है। मुझे आशा है कि मंत्री जी मेरे तीन प्रश्नों का जवाब देंगे।

SHRI FAKHRUDDIN ALI AHMED : Sir, so far as the first clarification that is sought by the hon. Member is concerned, I have already stated before this House that it is true that on account of free-sale of sugar in the market, some of the factories have been charging high prices though they have not been paying higher prices to the cane growers. As far as the question of Tamil Nadu in particular is concerned, I have already taken up the matter with the Chief Minister that he should see..

DR. BHAI MAHAVIR : You said that they have paid less than what they ought to have,

SHRI FAKHRUDDIN ALI AHMED: They have paid less than what they ought to have. That is why until and unless the Chief Minister comes to the rescue in the matter of pressurising the factory owners to pay higher prices, the minimum statutory prices fixed, it will not be possible for the cane growers to get any higher prices.

DR. BHAI MAHAVIR: Why don't you consider the question of having different levy prices if the sugarcane growers are getting different prices in different zones ? Then the levy prices should be different corresponding to the prices in different zones so that the profits are equitably distributed.

SHRI FAKHRUDDIN ALI AHMED: This was a voluntary arrangement and we are looking into the matter as to what will

be equitable for all the zones and what will be helpful in providing reasonable prices to the consumer on the one hand and cane price to the cane growers on the other. That matter is under our consideration. As soon as our policy is adopted, I think there will be some relief both to the cane grower and the consumer throughout the country.

So far as the question of buffer stock is concerned, the difficulty is that this year the production of sugar has gone down considerably. Our consumption is about 40 to 41 lakh tonnes of sugar per year. While we were expecting that our production will be at least about 37 to 38 lakh tonnes, it is now likely to be 31 lakh tonnes during this year with the result that our carry-over stock for the next year will be very small. Odierwise, there would not have been any difficulty.

DR. BHAI MAHAVIR: That is why buffer stock is necessary.

SHRI FAKHRUDDIN ALI AHMED: If we had buffer stock, that would not have helped the situation because of the low production of sugar particularly this year. We shall see as to what can be done in future to increase the production of sugar so that after meeting our requirements some quantity of sugar is also kept by way of buffer stock, carryover stock to ease the situation in lean periods.

DR. BHAI MAHAVIR : Sir, I asked about the buffer stock and you have heard the reply of the hon. Minister. He says this year the buffer stock could not be collected because of low production. My question was that year before last we started with an opening balance of 21 lakh tonnes. When that was available we should have built up the buffer stock. I am not asking to build up the buffer stock now. Secondly I asked about permission for the uneconomic units to expand. Have they asked for it or have they not ? What is the position ? If they have asked, have you given them permission to expand or have you refused permission to those uneconomic units which want to become economically viable ?

SHRI FAKHRUDDIN ALI AHMED: The matter is under consideration.

DR. BHAI MAHAVIR i Sir, what is under consideration ? What happens to the point about buffer stock? Seven years ago the proposal was given ; what has happened to that ?

SHRI FAKHRUDDIN ALI AHMED: I have already pointed out that so far as buffer stock is concerned we have been trying to control the release of sugar not only this year but also in the past we have been releasing 3.25 lakh tonnes and the idea was that all the stock was to be controlled and there would be no difficulty. But the difficulty has arisen because of the low production of sugar this year.

DR. BHAI MAHAVIR : But buffer stocks are for low production years.

श्री नवल किशोर (उत्तर प्रदेश) : श्रीमन्, मंत्री महोदय ने कहा कि शक्कर की बढ़ती हुई कीमतों से हमको बड़ी चिन्ता है। इस पर मुझे एक शेर याद आया-"गम तो लीडर को बहुत है, मगर आराम के साथ"। उन्होंने तीन-चार वजहें बताई कीमतों के बढ़ने की। एक तो प्रोडक्शन कम हुआ, दूसरे टैरिफ था वह बजाय 190 के 200 रुपए हो गया। तीसरी बात जो इम्पारटेंट थी, चुनाव फंड की वह उन्होंने जानबूझ कर नहीं बताई चूंकि चुनाव में फंड्स उन फैक्ट्रीज से लिए थे, इसलिए सरकार की कन्नाइवेंस मिल मालिकों के साथ है।

डा० जैड० ए० अहमद (उत्तर प्रदेश) : गुप्ता साहब उससे भी ज्यादा लेते थे।

श्री नवल किशोर : डा० जेड० ए० अहमद तो माइक्रोफोन हैं सरकारी पक्ष के।

डा० जैड० ए० अहमद : मैं तो घर का भेदी हूं।

श्री नवल किशोर : घर के भेदी क्या हैं, ये तो गुप्ता जी से बहुत अरसे तक फाइनेंस हुए हैं।

THE MINISTER OF WORKS AND HOUSING, HEALTH AND FAMILY PLANNING (SHRI UMASHANKAR DIKSHIT) : I totally repudiate that suggestion quite categorically.

MR. DEPUTY CHAIRMAN : You now seek your clarification.

श्री नवल किशोर : श्रीमन् जब गन्ने की कीमत का प्रश्न उठता है कि गन्ने की कीमत 10 रुपए फी क्विंटल रखी जाय तो सैन्ट्रल

[श्री नवल किशोर]

गवर्नमेंट उस बात को नहीं मानती है और इस बात की जिद करती है कि कीमत 7.37 रुपए ही रहे। यह वजह है प्रोडक्शन के घटने की। सरकार कहती है कि हमारी पौलिसी लांग टर्म की है, मैं इस बात को नहीं मानता हूं। उनका टैरिफ 190 से 200 रुपए हुआ जिसका मतलब है कि 10 पैसे फी किलो बढ़ना चाहिए जबकि आज उसका भाव साढ़े 3 रुपए है। दीक्षित जी रिप्युडिएट कर रहे हैं, करें। यह बात सही है सरकार का इन कीमतों को रोकने में बिल्कुल फैल्यौर हुआ है, आप इसको टैकिल नहीं कर सके, कतई फेल हुए हैं। तीसरी बात मैं यह जानना चाहता हूं कि आप लोंग टर्म पालिसी कब तक लाएंगे। इसका एक ही तरीका है कि आप शुगर इंडस्ट्री को नेशनलाइज कीजिए और तमाम हिन्दुस्तान में कीजिए। हर बार एक बात कह देते हैं कि हमने कमेटी बना दी है। कमेटी बनाई, उसके चेयरमैन का ही इन्तकाल हो गया, दूसरे का पता नहीं क्या होगा, ईश्वर करे वह अच्छा रहे। उसकी रिपोर्ट कब तक आएगी, क्या फखरूद्दीन साहब के टैन्योर के अन्दर उस की रिपोर्ट के आने की उम्मीद है? उत्तर प्रदेश के अन्दर अजीब तमाशा है। कह दिया गया कि शुगर इंडस्ट्री नेशनलाइज होगी, एक तोप छोड़ दी गई कि नेशनलाइजेशन होगा। अब वहां जो फैक्ट्रीज हैं वे एक्सपेंड नहीं कर सकतीं, पुरानी मशीनरी को चेंज नहीं कर सकतीं और न ही वे ओरिएन्टेशन कर सकती हैं, बीच में उनको टांग दिया गया है। केन्द्रीय सरकार कहती है कि स्टेट को हक है, स्टेट कहती है कि जो उनके कानूनी एक्सपर्ट हैं उनकी ओपीनियन है कि हम नहीं कर सकते हैं। तो आपको नेशनलाइज करना है तो करिए लेकिन खुदा के वास्ते सारे हिन्दुस्तान में टोटली कर दीजिए। करना है तो करिए लेकिन अगर तफरीबाजी करनी है और उसकी आड़ में जो आपके पोलिटिकल मोटिव हैं उनको पूरा करना है तो दूसरी बात है। लिहाजा मैं कहता हूं कि मंत्री महोदय यह बताएं--आपकी पालिसी कुछ भी हो--इमीडिएटली जो कीमत बढ़ रही हैं उनको घटाने का आपके पास क्या उपाय है और इससे जो एक्स्ट्रा मुनाफा हुआ है फैक्ट्रीज को उसमें से क्या कोई हिस्सा वे केन ग्रोअर्स को भी दिलवाएंगे?

श्री फखरूद्दीन अली अहमद : सर, मुझे बड़ा अफसोस है कि जब हम एक इकतिसादी सवाल पर अपने खयाल का इजहार कर रहे हैं उस वक्त उसमें सियासत या पालिटिक्स मिलाई जाती है। (*Interruptions*) मतलब तो यह है कि आज हम यह नहीं चाहते कि सजेशन दे कर कोई खराब चीज हो तो उसको अच्छा किया जाय बल्कि तमाम इस किस्म के इलजा-मात वगैरह लगाये जाते हैं जो बेबुनियाद हैं और जिनका इस मामले से कोई ताल्लुक नहीं है। So, with all the force at my command I deny the allegations made by the hon. Member that we have taken any share from any factory-owners either in UP or in any part of India. I hope these allegations will not be repeated from time to time. If he has got any specific proof, let him come forward with that proof and place it before the House. He can show anything.

SHRI PREM MANOHAR (Uttar Pradesh) Then you will say legal or illegal.

SHRI FAKHRUDDIN ALI AHMED : As far as adopting a suitable policy is concerned I have already pointed out that we have considered the matter. We have taken certain decisions and those decisions are being discussed with the other Ministries concerned. I hope that stage will soon be over. I hope before the next season for the factories begin, long before that, it will be possible for us to announce a policy about sugar-cane prices and also about our sugar policy, which will be helpful both to the consumer and to the sugar-cane growers.

डा० जैड० ए० अहमद : मैं मंत्री महोदय से कुछ प्रश्नों की सफाई चाहता हूं। मेरी यह राय है और कंसीडर्ड राय है कि आप की शुगर पालिसी बिल्कुल फेल हो गई।

श्री गनेशी लाल चौधरी (उत्तर प्रदेश) : आप ऐग्रीड हैं।

डा० जैड० ए० अहमद : बिल्कुल, लेकिन आप ज्यादा शोरगुल न करें क्योंकि श्री सी०

बी० गुप्ता ने जो रुपया शुगर मेगनेट्स से लिया वह सारी दुनिया जानती है।

श्री नवल किशोर : कब लिया। *Interruption* अब तो आप भी खूब पा रहे हैं।

डा० जैड० ए० अहमद : इसलिये आप धुले हुए न बनिये। *Interruption* मैं इस प्रश्न में और ज्यादा नहीं जाता। मैं यह समझता हूं कि आप की शुगर पालिसी फेल हुई है और आप की कोई इंटिग्रेटेड पालिसी नहीं थी।

SHRI BHUPESH GUPTA (West Bengal; : If you touch Mr. G. B. Gupta you will get diabetes.

SHRI NAWALKISHORE : If you touch Mr. Bhupesh Gupta you will get blood poisoning.

डा० जैड० ए० अहमद : They have been maintained all these years. Now, thep are jumping up.ठीक है, ठीक है, यह बात चुभती है आप को। *Interruption* इस बात को देखते हुये कि आप की शुगर पालिसी फेल हो गई, आप की कोई इंटिग्रेटेड पालिसी नहीं थी, इधर हाथ मारा, उधर हाथ मारा, किसी ने दबाव डाला तो कभी डिकंट्रोल किया, कभी पार्शियल कंट्रोल किया, कभी कीमत थोड़ी सी बढ़ा दी, कभी कम कर दी, यह सब होता रहा है, मैं समझता हूं कि आपके डिपार्टमेंट के जो आफिसर यह सब देखते थे वे बहुत ही इनकांपिटेंट साबित हुये। इसलिये उसमें जो बड़े बड़े सेक्रेट्रीज हैं उनको अगर आप बदल दें...

SHRI JAGDISH PRASAD MATHUR What about Ministers ?

डा० जैड० ए० अहमद : आप कहिये। आप मुझ से क्यों कहलाते हैं। वैसे मैं समझता हूं कि फखरूद्दीन साहब के इरादे बहुत अच्छे हैं और बड़े नेक हैं और मैं इस पर असर्ट करता हूं। लेकिन ऐक्चुअली जो उनके इरादों का तर्जुमा करते हैं या जो उनको अमल में लाते हैं वे उसमें गड़बड़ी करते हैं। *Interruption* इस लिये ज्यादा कांपिटेंट लोग, जिनमें ज्यादा समझ हो, वे लोग रखे जायं जो इस मसले को संभालें।

इंटिग्रेटेड पालिसी और लांग रेंज पालिसी की दो तीन चीजें साफ होनी चाहिये। मैं खुद छोटे पैमाने पर शुगरकेन ग्रोअर हूं और आठ दस एकड़ में खेती करता हूं, लेकिन हर साल पता ही नहीं लगता कि क्या होगा। किसान को पांच छह साल के लिये गारंटी होनी चाहिये।

श्री जगदीश प्रसाद माथुर : सीलिंग से ज्यादा जमीन है क्या।

डा० जैड० ए० अहमद : आप बकवास मत कीजिये। मैं कुछ बात कर रहा हूं और आप कुछ बात कर रहे हैं।

श्री जगदीश प्रसाद माथुर : आपके पास सीलिंग से ज्यादा जमीन नहीं है।

डा० जैड० ए० अहमद : अच्छा तो आइये और देख लीजिये, सीलिंग से ज्यादा हो तो ले लीजिये और कम हो तो मुझे ज्यादा दे दीजियेगा।...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Mathur, let us not digress to other subjects.

डा० जैड० ए० अहमद : उल्टा चोर कोतवाल को डांटे। सौ चूहे खा कर बिल्ली हज को चली अच्छा, सुनिये साहब, मेरा सुझाव यह है कि शुगर केन ग्रोअर को एक काफी लम्बे अरसे के लिए आप एस्योरेंस और गारंटी दीजिए। आप शुगर केन की प्राइस दस रुपया कर दें, 11 रुपया कर दें, लेकिन यह साढ़े सात रुपये की प्राइस बिल्कुल एवसर्ड है। यह दस रुपये से किसी भी हालत में कम नहीं होनी चाहिए।

श्री गनेशी लाल चौधरी : ज्यादा होनी चाहिए।

डा० जैड० ए० अहमद : जहां तक यह बड़े मिल मैगनेट्स का सवाल है आपने कहा कि वालंटियरी अरेंजमेंट से अब तक चलता रहा, लेकिन आगे वह नहीं चलने वाला है। वालंटियरी अरेंजमेंट

[डा० जैड० ए० अहमद]
हमने देखा है। सो काल्ड मिक्स्ड इकानामी के नाम पर, उसको बहाना बना कर हम वालंटियरी अरेंजमेंट कर देते हैं...

श्री ए० जी० कुलकर्णी : मलाई खिलाई है उन लोगों ने।

डा० जैड० ए० अहमद : वालंटियरी अरेंजमेंट और नहीं चलेगा। आप नीति बनाइये और उसको लागू कीजिए उन पर। मिल मैगनेट्स ने हमेशा वालंटियरी अरेंजमेंट से फायदा लिया है। आप उनका चेंज आफ हार्ट नहीं कर सकते। महात्मा गांधी का जमाना चला गया। आप तो एक नीति बनाइये और उन पर लागू कीजिए और यह डिकंट्रोल, पार्शल कंट्रोल, वगैरह सब खत्म कीजिए। अगर आप को कंट्रोल करना है तो बफर स्टाक बनाइये और लोगों को सस्ती शुगर दीजिए, या फिर आप इसको डिकंट्रोल कीजिए, हम लड़ लड़ा कर कायदे के दाम में शुगर ले लेंगे। लेकिन यह दो-मुखी पालिसी आपकी नहीं चलेगी। आप की नीति स्पष्ट होनी चाहिए। आप पार्शल कंट्रोल करते हैं और फिर डिकंट्रोल करते हैं और इस तरह आप उनको पूरा मौका देते हैं कि वे मिलियन्स और मिलियन्स कमा लें और उसके बाद कोर्ट्स में चले जाते हैं, जैसा कि कुलकर्णी जी ने बताया। मेरा दूसरा प्वाइंट यह है कि वालंटियरी अरेंजमेंट अब नहीं चलेगा। आप की नीति स्पष्ट होनी चाहिए और उस नीति को आप मजबूती के साथ लागू करें और दूसरे जो कंज्यूमर है उसको शुगर कायदे से मिलनी चाहिए।

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you have had your say. Don't interrupt him and prolong the debate.

डा० जैड० ए० अहमद : वालंटियरी अरेंजमेंट मैं समझता हूं, लेकिन अब वह नहीं चलना चाहिए। आप को तो अब कोई नीति बना कर उसको लागू करना पड़ेगा और कुछ नहीं चलेगा। ...

और तीसरी चीज, नेशनलाइजेशन के बारे में भी आप कुछ तय कर दीजिए। शुगर इंडस्ट्री हमारे यू० पी० में दो, तीन साल हो गये, बड़ी गड़बड़ में चल रही है। कुछ पता ही नहीं लगता...

श्री नवल किशोर : न हियों में है न शियों में।

डा० जैड० ए० अहमद : कुछ पता नहीं लगता कि क्या होगा। नहीं करना है तो कह दीजिए कि नेशनलाइजेशन नहीं करेंगे। आपको मालूम होगा कि करोड़ों रुपया किसानों का मिल मैगनेट्स पर बकाया है, एरियर्स का है। मुझे एक्जैक्टली नहीं मालूम, लेकिन यू० पी० में दस करोड़ से कम नहीं होगा जो मिल मैगनेट्स को किसानों को देना है।

श्री नवल किशोर : इतना नहीं है।

डा० जैड० ए० अहमद : 7 करोड़ होगा, 6 करोड़ होगा, लेकिन करोड़ों में है। अगर नहीं करना है तो छोड़ दीजिए, जनता उनसे निपट लेगी, लेकिन आप को करना चाहिए क्योंकि यू० पी० में खास तौर पर यह एक बड़ी इनएफीशियेंट और बैकवर्ड इंडस्ट्री हैं, जोकि सम्भाल नहीं पाती पूरी चीज को। आप देखें कि क्या उनका प्रोडक्शन है। इसलिए अगर उसे चलाना है तो उसका नेशनलाइजेशन कीजिए और उसे एफीशियेंटली चलाइये और इस बारे में नीति भी साफ होनी चाहिए। कमेटी दर कमेटी नहीं चलेगी। इन तीन, चार प्वाइंट्स पर मैं चाहता हूं कि आप विचार करें। जिसको आप लांग रेंज पालिसी कहते हैं उसमें तीन चार चीजों के बारे में आप स्पष्ट हो जायं और यह पता करिये कि इतना हमने कर दिया और कंसीडर कर रहे हैं, कंसीडर कर रहे हैं। इस तरह तो पांच साल कंसीडर करने में ही निकल जायेंगे। यही मेरी आप से दरख्वास्त है।

SHRI FAKHRUDDIN ALI AHMED: I entirely agree that the policy that has to be adopted should include the fixation of the sugar-cane price for a longer period, say, for at least three years. That is a matter which

is under our consideration. Secondly, as to what should be the price of sugar-cane, that is also under consideration, and we shall keep in view the observation made by the hon. Member. I shall place them before my colleagues before we come to a decision in that respect. So far as the arrears are concerned, I may inform the hon. Member that because of the recent direction which we have given to the sugar factories, the dues on account of sugar-cane are much less this year than last year and we are trying to see that even this much arrear is not allowed to remain with the sugar factories.

DR. Z. A. AHMAD: What about the voluntary arrangement ?

SHRI FAKHRUDDIN ALI AHMED: We are considering what should replace the voluntary arrangement. We want to replace the voluntary arrangement and what arrangement should replace it, that matter is under our consideration.

DR. Z. A. AHMAD : I asked about nationalisation.

SHRI FAKHRUDDIN ALI AHMED: So far as nationalisation is concerned, I have already said that with regard to the all-India policy, we shall adopt that policy after the Report of the Sugar Enquiry Commitee is available.

SHRI BHUPESH GUPTA : This is not the position. The Congress Party passed a resolution about the nationalisation of the sugar industry. Many Congressmen belonging to the ruling party are in favour of it. Why are you not doing it ? The Central Government is responsible for sabotaging the nationalisation along with the sugar people. The Central Government is responsible. This is what they should be told in their face. They pretend they are doing it. But everybody knows his Ministry is also responsible for it.

SHRI LOKANATH MISRA (Orissa) : Sir, the greatest injustice in the field of sugar production has been done to the consumer. The consumers are fleeced by whatever price they are dictated to pay. Whether it is because of the policy of the Government or because of the policy of the manufacturers that is for the Government to decide. But the fact remains that the price of sugarcane has gone up from Rs. 2 to Rs. 3 during the course of about six months. It may be purely due to the defective policy of the Government or may be because of the unscrupulousness of the manufacturers. But it is the responsibility of the Government to ensure that the consumer gets sugar at a resonable price. Therefore, Sir, how far the unreasonableness in the price of sugar is due to what is alleged by the GONG (O) here, namely, that some huge election funds have been paid and it is because of that that relaxation is given, is for you to see. But it is for the Government to ensure that we get sugar at a reasonable price.

The other aspect, as I am told, is that so many mills have been closed down in different States. My report is that there are five mills which have closed down in the State of Bihar. The closure of these mills must have brought down the production of sugar in the country. I am told that the owners of these sugar mills are prepared to shift their mills from Bihar which is not a very high-yielding area so far sugar content in the sugar cane is concerned ; they want to move down to some other area where the sugar content is higher. But it is not being permitted. May I know, Sir, what is the Government of India's policy ? Is it a dog-in-the-manger policy and does the Government of India want to behave as a dog ? They should allow these mills to be shifted wherever they feel like. Production must be the criterion. Therefore, may I know why these are being forced ? We know the mills are not being permitted to shift. Why does the Government not create a revolving fund ? They should temporarily finance the sugar mills for expansion and also finance those Mills which are uneconomic so that they can become economical through the force of expansion.

SHRI FAKHRUDDIN ALI AHMED: I may again point out that so far as we are concerned we are not encouraging any shifting of sugar mills from one area to another area. I may inform the hon'ble Member that before any decision on the application for permission is taken the views of the State Government are taken into consideration. At present there is no application pending before us.

श्री पृथ्वीनाथ (उत्तर प्रदेश) : श्रीमन्, यह संतोष की बात है कि अब मंत्री महोदय को इस बात की चिन्ता हुई कि चीनी के दाम ज्यादा हैं। मुझे इस बात से संतोष है। मंत्री महोदय को क्या इस बात की भी जानकारी

[श्री पृथ्वीनाथ]

है कि एक साल चीनी कम पैदा होती है और एक साल चीनी ज्यादा पैदा होती है। आजादी हुये 25 साल हो गये और गवर्नमेंट आफ इंडिया की इसके बारे में अभी रैशनल नीति बननी है। यह बात विचाराधीन है। इस सबकी जड़ में जो बात है वह मैं, उपाध्यक्ष महोदय, आपके द्वारा सदन के समक्ष प्रस्तुत करना चाहता हूं और वह एक है कि गन्ने के दाम जब तय किये जाते हैं तो यह ख्याल नहीं किया जाता कि उसका कास्ट आफ प्रोडक्शन क्या है। चीनी के दाम तय किये जायेंगे तो मिलमालिकों का कास्ट आफ प्रोडक्शन क्या होता है इसकी बार बार स्टडी की जायगी लेकिन गन्ने के दाम तय करने के वक्त यह कभी नहीं सोचा जाता कि किसान को क्या कास्ट पड़ती है। लिहाजा जब गन्ने का दाम कम किया जाता है तो उसका पैदा करना अनप्रोडक्टिव हो जाता है और प्रोडक्शन कम हो जाता है और जब चीनी नहीं मिलती है तो गन्ने के दाम बढ़ाने के लिए गवर्नमेंट मजबूर हो जाती है और जब दाम बढ़ा देते हैं तो गन्ने की पैदावार बढ़ जाती है लेकिन फिर उस गन्ने के दाम कम कर देना चाहते हैं जैसे कि 10 या 11 रुपये की बात कही गई। यह बात कोई राजनीतिक बात नहीं है। मुझे खुशी है कि मंत्री महोदय ने कहा कि यह सवाल प्योरली आर्थिक है, अगर प्योरली आर्थिक सवाल है तो सीधी बात है कि गवर्नमेंट आफ इंडिया इस बात की स्टडी करे कि जो गन्ने का मार्जिनल प्रोड्यूसर है उसको क्या कीमत पड़ती है, उसका कास्ट आफ प्रोडक्शन क्या बनता है, उसका क्या कास्ट आफ प्रोडक्शन है। जितनी किसानों की चीजें पैदा होती हैं उसकी जो कीमत तय होती है तो पोलिटिकल कंसीडरेशन से तय होती है। अगर कोई दाम तय कर देंगे तो चीफ मिनिस्टर आयेंगे और उस रिकमेन्डेशन को रद्द कर देंगे। आज तक यह स्थिति नहीं है कि गन्ने की कीमत तय करने के लिये यह मालूम किया जाय कि किसान को क्या कास्ट पड़ती है। कम से कम गन्ने का कास्ट किसान को दिया जाना चाहिए, उसको नार्मल प्राफिट दिया जाना चाहिये, ताकि वह गन्ना पैदा कर सके। इस वक्त उसे 7 रु० 37 पैसा देते हैं या 10 रु० देते हैं, तो इस तरह से जो आप ऐड हाक प्राइस तय करते हैं, तो उससे कभी गन्ना ज्यादा पैदा होगा और कभी कम पैदा होगा। आप उसके गन्ने के प्राडेक्शन के मुताल्लिक जो दाम तय करते हैं, तो गवर्नमेंट फार्म में तो गन्ना पैदा नहीं करती। गन्ना तो किसान ही पैदा करता है और अगर किसान को ल्यूक्रेटिव्ह प्राइस मिलेगी तो वह ज्यादा गन्ना पैदा करेगा। अगर उसके लिये यह अन-इकोनोमिक होता है तो वह गन्ना कम पैदा करता है।

इस प्राइस के मुताल्लिक मैं श्री फखरुद्दीन अली साहब की तवज्जो इस बात की ओर दिलाना चाहता हूं कि उसकी सब चीजों के प्रोडेक्शन को एनालाइज कराइये। मैं निहायत अदब के साथ कहता हूं कि मेरी जानकारी यह है कि गवर्नमेंट ने कभी कोई स्टडी इस बात की नहीं की है कि किसान को किस चीज की कीमत क्या पड़ती है, कास्ट आफ प्रोडेक्शन क्या होता है। इसलिये सरकार की जो अग्रि-कलचरल पालिसी है वह रोज गड़बड़ होती रहती है। मैं मंत्री जी का ध्यान इस बात की ओर दिलाना चाहता हूं कि वह कास्ट आफ प्रोडेक्शन निकाले और जो कास्ट आफ प्रोडेक्शन मिनिमम हो उससे कम दाम पर चीनी मिलों का गन्ना नहीं मिलना चाहिये और न ही किसानों का वे गन्ना ले सकें। अगर किसान को फेवरेबिल प्राइस मिल जायेंगे तो जितनी चीनी आप चाहेंगे उतनी चीनी जरूर पैदा होगी। लेकिन अगर आप दाम कम करते हैं तो चीनी की पैदावार कम हो जाती है। जब दाम बढ़ जाते हैं तो एरिया बढ़ जाता है लेकिन पैदावार कम हो जाती है। इसलिए मैं मंत्री जी से यह आश्वासन चाहूंगा कि वे गन्ने और बाकी चीजों के मूल्यों को मालूम करके अपनी पालिसी साफ करे। मैं चाहता हूं कि उसके चीजों का कास्ट आफ प्रोडेक्शन मालूम करके उसके दाम तय किये जाय और जो मिनिमम कास्ट आफ प्रोडेक्शन उसका है उसके मुताबिक

दाम तय किये जाने चाहिये । यह आश्वासन मैं मंत्री जी से चाहता हूं ।

SHRI V. V. SWAMINATHAN (Tamil Nadu) : Sir, I want to strongly protest against the wild allegation of the hon. Member, Mr. Kulkarni, against Tamil Nadu. In Tamil Nadu, the position is that once the sugarcane is turned into sugar, the Central Government officers come into the factory and take charge of the sugar. Its price is controlled, its distribution is controlled by the Central Government. It is not Tamil Nadu that has to be blamed. It is the Central Government policy which has miserably failed and it is the Central Government which has to be blamed. The common man or the consumer must be taken into consideration. Will the hon. Minister come to the rescue of Tamil Nadu consumers and see that the prices are lowered and also nationalise the industry, if necessary ?

SHRI FAKHRUDDIN ALI AHMED : I could not follow.

SHRI V. V. SWAMINATHAN : If you ask why there is a price rise in sugar in Tamil Nadu, it is said that the sugar producers want to pay a higher price to the cane growers. The sugar producers say that the sugarcane growers want more money. So, it is the feeling in Tamil Nadu that once we pay a higher price to the sugarcane growers, it will lead to a rise in the price of sugar. That is why Tamil Nadu is hesitating to pay the amount as the Central Government wants it to pay to the sugarcane growers. Again it is the Central Government policy which has to be blamed because once the sugarcane is turned into sugar, the Central Government officers come into the factory and take charge of the sugar. They control the price and the distribution. So, it is the common man or the consumer who has to be taken into consideration. Will the hon. Minister of Agriculture come to the rescue of the common man or comsumer of Tamil Nadu and see that the prices are lowered and, if necessary, nationalise the sugarcane industry in Tamil Nadu?

SHRI FAKHRUDDIN ALI AHMED : My grievance is that they are charging higher prices in the free market and, therefore, they ought to have paid higher prices to the sugarcane growers. But they are not doing it. That is what we are insisting on Tamil Nadu, that if they have charged higher prices from the consumer, they should pay higher prices to the cane growers also, as has been done in U. P. and other places.

SHRI DEV DATT PURI (Haryana) : Sir, apart from some of the wild and baseless allegations made entirely on political grounds by some Members here, there seems to be more or less complete unanimity on some of the basic problems affecting the sugar industry. The basic factor is that sugar is grown in the field; it is only processed in the factory. And the basic difficulty to-day is that we have gone back to the Agricultural Prices Commission and accepted its recommendation that the minimum sugarcane price should be fixed at Rs. 7.37. Sir, it is some what pathetic that when the Central Government has been responsible for the control of the sugar industry, it is the responsibility of the Central Government to fix a remunerative and economic price for cane. Sir, I said pathetic, the honourable Minister is pleading that he has not been able to convince the industry, he has not been able to convince the Tamil Nadu Government. I maintain that the responsibility for a proper remunerative price for sugar-cane is squarely that of the Central Government and not either of the industry or of the State Chief Minister. Time and again we have gone back to the same Commission, Agricultural Prices Commission, and then we believe this is only a notional price. A higher yield on sugar sales in the free market will enable factories to pay a higher sugar-cane price. The entire cause, the cause of the current shortage of sugar is the unremunerative price fixed for cane and the unremunerative price being paid for cane. Have a look at the varying prices that are being paid in the various States today. In West U. P. they have paid a price of Rs. 11.50, an average price of 10.50 on a recovery of Rs. 9.56. At the other end of the pendulum in Andhra Pradesh on a recovery of 10.11 they paid no more that Rs. 8.50. As I said, the most sorry state of affairs is that the Central Government should plead that they have no powers to see that the cane-grower gets an adequate price for cane. If you work out the difference in the cost of production per bag of sugar on account of the cost of cane alone, it works out to Rs. 37 per bag in Andhra Pradesh as compared to Maharashtra and Haryana. It is a matter of calculation, it is known to you. Therefore, apart from holding out vague assurances that this will be taken

[Shri Dev Datt Puri]

into consideration or that will be taken into consideration, I want an assurance from the Government categorically that for 1972-73 a proper remunerative price will be fixed not depending upon the notional price—notional price, if anything over and above that has to be paid, it will be paid—that minimum price must be in proper sense of the word "remunerative and economic price" for a marginal sugar-cane grower. I want a categorical assurance on this from the Government. Then, in the scheme of things even for the current season the Government must give an assurance that no zone will be allowed to reap the benefit of having paid a lower price to the cane-grower than a price which the Government thinks fair for 1971-72 and conversely no zone will be penalised because they paid a high cane price. These are the two categorical assurances that I want. Another point was made by Mr. Ahmad, a very valid point, that the Government has been changing its policy from time to time, appointing commission after commission. The Sen Commission also said this, sometimes there is control, sometimes there is decontrol, sometimes there is partial control, sometimes this and sometimes that. Therefore, the Government must have a long-term policy with regard to sugar. The Government must fix a price for cane at such level at which the Government thinks the grower will be able to produce the quantity of sugar that the country needs. Two or three years back, I think three years back, a price of as much as Rs. 16 per quintal was paid in certain parts of the country which are sensitive areas with the result that in the following year we had more sugar than we could stock. And then what happened ? From Rs. 16 in the same areas next year the price went down to Rs. 10 and now in the following year the price was Rs. 7.37. After all, you can force a policy on the industry, you can force a policy on the consumer, you can ask him to tighten his belt and put up with some suffering, but you cannot tell the same and force your policy on the cane-grower and ask him to grow and sell cane at a lower price, when you refuse to fix a remunerative price for him.

SHRI FAKHRUDDIN ALI AHMED : As I have already pointed out, the entire matter is under consideration, that is to say, the cost of production, etc. When that figure is available with us, I hope that it will be possible for us to indicate what should be the proper price for the cane-grower and th at is why we are taking a long time to fix it, to take a decision regarding these matters.. .

SHRI A. G. KULKARNI : You announce it in a week.

SHRI FAKHRUDDIN ALI AHMED : No, it is not possible to announce within a week. It has been under consultation with various Ministries and after consultation has been completed a decision at the Government level will be taken and we shall keep all the suggestions in view and see to what extent we can fix the minimum statutory price for the cane-growers so that they may not be left to the sweet will of the factories or of the State Government.

PAPERS LAID ON THE TABLE

I. ANNUAL REPORT (1970-71) OF THE TECHNICAL TEACHERS' TRAINING INSTITUTE CALCUTTA.

II ANNUAL REPORT AND STATEMENT OF ACCOUNTS (1970-71) OP THE TECHNICAL TEACHERS' TRAINING INSTITUTE (SOUTHERN REGION) MADRAS.

III. ANNUAL REPORT (1970-71) OF THE TECHNICAL TEACHERS' TRAINING INSTITUTE (NORTHERN REGION) CHANDIGARH.

IV. ANNUAL REPORT (1970-71) OF THE INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAV) : Sir, I beg to lay on the Table a copy (in English and Hindi) each of the following papers :—

(a) (i) Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1970-71.

(ii) Annual Report and statement of Accounts of the Technical Teachers Training Institute, (Southern Region), Madras, for the year 1970-71.

(iii) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1970-71.

[Placed in Library. See No. LT—3006/ 72 for (i) to (iii) J